

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



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EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FIFTY-FOURTH REPORT

(Presented on 3-8-1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-fourth Report.

2. The Committee met on 1 August, 1988 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 16*) by Prof. P. J. Kurien.
- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 16*) by Shri Jai Prakash Agarwal.
- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 83*) by Shri V. Tulsiram.
- (4) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 74 and 163*) by Shri Syed Shahabuddin.
- (5) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 102 and 191*) by Shri V. S. Krishna Iyer.
- (6) The Constitution (Amendment) Bill, 1988 (*Amendment of article 80*) by Shri V. S. Krishna Iyer.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Reconsideration of classification of the Electropathy System of Medicine (Recognition) Bill, 1988 by Dr. Chandra Shekhar Tripathi.

IV. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 5 August, 1988.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 16*) by Prof. P. J. Kurien.

The Bill seeks to amend the Constitution with a view to provide for the reservation of appointments or posts for women in the services under the Central and State Governments.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 16*) by Shri Jai Prakash Agarwal.

The Bill seeks to amend the Constitution with a view to provide for reservation of appointments or posts in favour of physically handicapped persons including the blind and war-widows in the services under the Central and State Governments.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 83*) by Shri V. Tulsiram.

The Bill seeks to amend the Constitution with a view to increase the duration of Lok Sabha from five to six years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 71 and 163*) by Shri Syed Shahabuddin.

The Bill seeks to amend the Constitution with a view to provide for a limit on the strength of the Council of Ministers both in Central and State Governments.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 102 and 191*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend articles 102 and 191 of the Constitution with a view to provide that any person, who resigns from the membership of either House of Parliament or legislature of a State or is disqualified for being a member of such House under the Tenth Schedule, shall not be eligible to contest any election to the either House of Parliament or the Legislature of a State for a period of five years from the date of resignation or of such disqualification.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 1988 (*Amendment of article 80*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend the Constitution with a view to provide that the persons having special knowledge or practical experience in the matters of public administration and administration of justice shall also be eligible to be considered for nomination to the Council of States as its members, by the President.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to eleven Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Abolition of Begging Bill, 1988 by Shrimati Basavarajeswari.
- (2) The Prevention of Formation of Political Parties for Promotion of Religious Interests Bill, 1988 by Prof. P. J. Kurien.
- (3) The Constitution (Amendment) Bill, 1988 (Amendment of article 350A) by Shri Shantaram Naik.
- (4) The Crop Insurance Bill, 1988 by Shri Balasaheb Vikhe Patil.

The Committee further recommend that all the remaining seven Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of a Bill

6. The Committee then considered the request of Dr. Chandra Shekhar Tripathi to reconsider their earlier recommendation giving category 'B' (vide Forty-eighth Report) to his Bill, namely, the Electropathy System of Medicine (Recognition) Bill, 1988 and place it in category 'A'.

7. On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

Allocation of time to Resolutions

8. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Somnath Rath regarding implemen-
tation of New 20-Point Programme. | 2 hours |
| (2) Resolution by Shrimati Basavarajeswari regarding
drinking water facilities in rural areas. | 2 hours |
| (3) Resolution by Dr. V. Venkatesh regarding upliftment
of economically backward areas. | 2 hours |

Recommendations

9. The Committee recommend that—

- (i) Prof. P. J. Kurien, Sarvashri Jai Prakash Agarwal, V. Tulsiram, Syed Shahabuddin and V. S. Krishna Iyer be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;
August 1, 1988
Sravana 10, 1910 (*Saka*)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 170</i>) by Shri Shantaram Naik.	41 of 1988	B	2 hours
2	The Sugar-cane (Amendment) Bill, 1988 (<i>Amendment of sections 3 and 5</i>) by Shri Anand Singh.	44 of 1988	B	2 hours
3	The Constitution (Amendment) Bill, 1988 (<i>Insertion of new article 275A</i>) by Shri Shantaram Naik.	40 of 1988	B	2 hours
4	The Abolition of Begging Bill, 1988 by Shrimati Basavarajeswari.	42 of 1988	A	2 hours
5	The Ceiling on Wages Bill, 1988 by Shri S.B. Sidnal.	51 of 1988	B	2 hours
6	The Prevention of Formation of Political Parties for Promotion of Religious Interests Bill, 1988 by Prof. P. J. Kurien.	52 of 1988	A	2 hours
7	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 214</i>) by Shri Balasaheb Vikhe Patil.	49 of 1988	B	2 hours
8	The Central Excises and Salt (Amendment) Bill, 1988 (<i>Insertion of new sections 11D, 11E and 11F, etc.</i>) by Shri Harocbhai Mehta.	50 of 1988	B	2 hours
9	The Constitution (Amendment) Bill, 1988. (<i>Amendment of article 105</i>) by Shri Shantaram Naik.	47 of 1988	B	2 hours
10	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 350A</i>) by Shri Shantaram Naik.	48 of 1988	A	2 hours
11	The Crop Insurance Bill, 1988 by Shri Balasaheb Vikhe Patil.	54 of 1988	A	2 hours